

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 516
TO BE ANSWERED ON 05th FEBRUARY, 2020

RELAXATION TO SEZ DEVELOPERS

516. SHRI KOMATI REDDY VENKAT REDDY:
SHRI ARVIND DHARMAPURI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is planning to extend time for and give relaxation to Developers for the development of Special Economic Zone (SEZ) projects in the country;
- (b) if so, the details thereof;
- (c) the number of SEZs wherein relaxation for the development of SEZs is likely to be given;
- (d) whether any SEZs are being developed or got extension in the State of Telangana and if so, the details thereof; and
- (e) whether any tax exemptions and incentives are proposed to be given and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI PIYUSH GOYAL)

(a) to (c): In terms of Rule 6(2)(a) of the Special Economic Zones Rules, 2006, the letter of approval granted to a SEZ developer is valid for a period of three years within which time effective steps are to be taken by the developer to implement the approved proposal. The Board of Approval (BoA) under Department of Commerce may, on an application by the developer and on recommendation of Jurisdictional Development Commissioner, extend the validity period of the letter of approval. BoA has granted extension of validity period to 154 developers of SEZ across the country including 16 developers in Telangana to complete their projects till now. Developers have sought extension of validity period of the letter of approval granted to them for the execution of their projects for various reasons including adverse business climate due to global recession, delay in approvals from statutory bodies, delay in environmental clearance, etc.

(d): The details of the SEZs which have got extension in the State of Telangana are at **Annexure**.

(e): The tax exemptions and other incentives allowed to SEZs are in built into the SEZs Act, 2005. Main fiscal concessions and duty benefits allowed to SEZ developers and units are as follows:

- i. Exemption from Central Sales Tax, Exemption from Service Tax and Exemption from State sales tax. These have now subsumed into GST and supplies to SEZs are zero rated under IGST Act, 2017.
- ii. Exemption from Income Tax for 15 years as per Income Tax Act
- iii. Duty free import/domestic procurement of goods
- iv. Exemption from State sales tax and other levies as extended by the respective State Governments.

Annexure to the Lok Sabha Unstarred Question No. 516 for 5th February, 2020

Sl. No.	Name of the Developer	Location	Type of SEZ
1.	M/s. J.T. Holdings Private Limited	Maheshwaram Mandal, District Ranga Reddy, Telangana	IT/ITES
2.	M/s. Ananth Technologies Limited	Raviryala Village, Maheshwaram Mandal, Ranga Reddy District, Telangana.	IT/ITES
3.	M/s. GMR Hyderabad International Airport Limited	GMR Hyderabad International Airport, Shamshabad, Hyderabad, Telangana	Multi Services with International Financial Services Centre
4.	M/s. Telangana State Industrial Infrastructure Corporation Ltd.	Madikonda Village, Hanamkonda Mandal, Warangal District, Telangana	IT/ITES
5.	M/s. Stargaze Properties Private Limited	Kanchalmarat, Raviryala Village, Maheshwaram Mandal, Ranga Reddy District, Telangana	IT/ITES
6.	M/s. Parsvnath Infra Limited	Karakapatla Village, Mulugu Mandal, Medak District, Telangana	Biotechnology
7.	M/s. Cognizant Technology Solutions India Private Limited	Adibatla Village, Ibrahimpatnam Mandal, Ranga Reddy District, Telangana	IT/ITES
8.	M/s. Tata Consultancy Services Limited	Adibatla Village, Ibrahimpatnam Mandal, Ranga Reddy District, Telangana	IT/ITES
9.	M/s. Telangana State Industrial Infrastructure Corporation Ltd.	Karakapatla village, Mulugu Mandal, Medak District, Telangana	Biotechnology
10.	M/s. Hyderabad Metropolitan Development Authority	Kokapet village, Serilingampally Mandal, Ranga Reddy District, Telangana	IT/ITES
11.	M/s. Shantha Biotechnics Limited	Muppireddypalli village, Toopran Mandal, Medak District, Telangana	Biotechnology and related activities
12.	M/s. Radiant Corporation Private Limited	Muppireddypally village, Toopran Mandal, Medak District, Telangana	Electronic Hardware and Software and related activities
13.	M/s. GAR Corporation Private Limited	Kokapet Village, Gandipet Mandal, Ranga Reddy District, Telangana	IT/ITES
14.	M/s. Divija Commercial Properties Private Limited	Raidurg Village, Serilingampally Mandal, Ranga Reddy District, Telangana	IT/ITES
15.	M/s. Vaxenic Private Limited	Kolthur Village, Shameerpet Mandal, Ranga Reddy District, Telangana	Biotechnology & Bio-Pharmaceuticals
16.	M/s. GAR Corporation Private Limited	Kokapet Village, Gandipet Mandal, Ranga Reddy District, Telangana	IT/ITES
